

(b) if so, whether any steps have been taken by Government regarding the quantum of maintenance, that is decided within a fixed time and without adjournment and to put a special enforcement machinery to recover arrears of maintenance?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) It cannot be stated with any degree of accuracy that under the personal laws and criminal laws the amount of maintenance given by the courts are insufficient as the quantum is fixed by the courts on the basis of relevant facts. Hence there is no proposal to establish a special enforcement machinery.

Working of Law Commission

†1941. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of laws being enforced in the country, at present;
- (b) whether it is a fact that Government had constituted the Law Commission with an intention to make the existing laws effective; and
- (c) if so, the number of reports of the Law Commission received so far and the action taken on those reports?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Sir, the total number of Central Acts, which are presently being enforced is 1089.

(b) Yes, Sir.

(c) Law Commission of India has submitted 236 Reports on various subjects so far and the said reports have been forwarded to the Ministries/ Departments concerned with the subject matter for taking necessary action.

Vacancies of judges

1942. SHRI T.K. RANGARAJAN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that number of vacancies remain unfilled in the High Courts and subordinate courts across the country;
- (b) if so, the details of the sanctioned strength of judges in High Courts, as well as subordinate courts;
- (c) the reasons for the delay in filling up the vacancies; and
- (d) the steps taken to clear the backlog?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) Details of the sanctioned strength and the vacancies of Judges in the various High Courts and subordinate courts are given in Statement-I and II (See below).

†Original notice of the question was received in Hindi.